

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

19/02/2019

C.P./260/26/2017

O.A./260/335/2016

F.O

ITEM NO:29

FOR APPLICANTS(S) Adv. : MR.B.B.MOHANTY

B K SARANGI

-V/S-

MR AJAY MITTAL

FOR RESPONDENTS(S) Adv.: MR.S.BEHERA

Notes of The Registry	Order of The Tribunal
	<p>Heard learned counsels for both the sides. Learned counsel for the applicant submitted that applicant's grievance has been accepted, but the dues have not been paid as per the letter dated 27.02.2017. He further submitted that the Tribunal should keep this CP pending to monitor compliance of the order. On the other hand, learned counsel for the respondents submitted that the order of this Tribunal dated 9.1.2016 was to dispose of the representation, which has already been disposed of and the claim of the applicant has been accepted vide speaking order dated 5.1.2017.</p> <p>In view of the above, we are of the opinion that the order of the Tribunal has been substantially complied. However, in case the dues as admissible to the applicant as per law have not yet been disbursed as submitted by the applicant's counsel, then the same be disbursed by the respondents preferably within a period of one month from</p>

the date of receipt of a copy of this order.

With these observations, the C.P. is dropped and notices issued are discharged.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

b